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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

D.A. NO. 351/1993

New Delhi this the 29th October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Bharat Bhushan Dewan S/O Prakash Sharma,  
R/O CH 5&7, House No.632,  
Paschim Vihar, Near Sayed Gaon,  
New Delhi.

... Applicant

( By Shri S. K. Gupta for Shri A. K. Behera, Advocate )

-Versus-

1. Union of India through  
Secretary, Ministry of  
Information & Broadcasting,  
Shastri Bhawan, New Delhi.

2. Director General, Doordarshan,  
Mandi House, New Delhi.

3. Director,  
Delhi Doordarshan Kendra,  
Sansad Marg, New Delhi.

... Respondents

( By Shri B. Lall, Advocate )

The application having been heard on 29.10.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN --

Applicant seeks a direction to respondents to  
regularise his services as 'Floor Assistant' in the  
'Doordarshan.' Learned counsel for respondents submits  
that applicant has been continuing in service and that  
he will be allowed to continue in service till his  
claims are examined by the department. Counsel for

...2.

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respondents submitted further that it is for applicant to make a representation and cause his case to be examined on merits. If applicant makes a representation setting out the facts of his case and supporting it with such evidence as he may have, respondents shall consider the same within four months from the date of receipt of the same, pass a speaking order thereon and communicate the same to applicant. At least till a final decision is taken in the matter, respondents will continue to engage applicant.

2. Application is disposed of. No costs.

Dated, 29th October, 1996.

R. K. Ahuja  
( R. K. Ahuja )  
Member (A)

/as/

Chettur Sankaran Nair, J. )  
Chairman